

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE

BENCH, KOLKATA

ORIGINAL APPLICATION NO.86 OF 2024/EZ

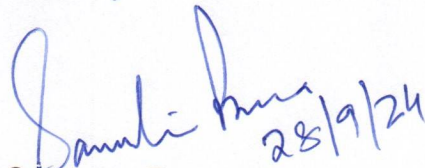
Pradeep Singh Shekhawat -Versus - Union of India and Others

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Filed by:

 28/9/24

Santanu Bora, Advocate

Standing Counsel, State of Assam

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Phone No. 8011790102

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA

ORIGINAL APPLICATION No. 86 OF 2024 / EZ

*Filed by -
Respondent no 2
Pradeep Singh Shekhawat
S.C., Assam, N.G.T.*

IN THE MATTER OF:

Pradeep Singh Shekhawat

.....Applicant

-Versus-

Union of India and Others

.....Respondents

-AND-

IN THE MATTER OF:

Affidavit in Opposition on behalf of the
Respondent No. 2, The State of
Assam.



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NOTARY Govt. of Assam
Regd. No. KAM - 06
Panbazer, Guwahati - 781001

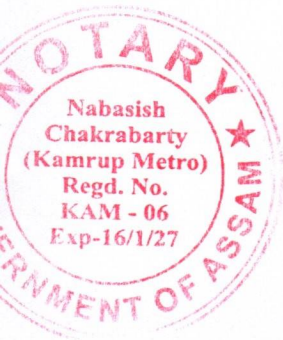
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AFFIDAVIT - IN- OPPOSITION

I, Smti Mauchumi Barua, daughter of late Rohini Barua, aged about 55 years, presently holding the post of Secretary, Government of Assam, Department of Environment and Forest, Dispur, Guwahati - 6 in the district of Kamrup (Metro), Assam do hereby solemnly affirm and states as follows:

1. That I am the Secretary, Government of Assam, Department of Environment and Forest, on being duly authorized to represent the respondent No. 2 and being fully conversant with the facts and circumstances of the case swear his instant affidavit -in- opposition.
2. That I have received a copy of the above mentioned Original Application, have gone through the same and understood the contents made therein swear this affidavit.
3. That the instant Original Application is preferred before the Hon'ble Tribunal seeking quashing of already auctioned mahals i.e minor minerals in 8 (eight) districts of Assam, viz., Cachar, Tinsukia, Udalguri, Goalpara, Golaghat, Kamrup (Metro), Lakhimpur and Nagaon in absence of District Survey Report (hereinafter called as DSR). The applicant further preferred an interlocutory Application registered and numbered as I.A No. 32/2024/EZ, praying for a stay



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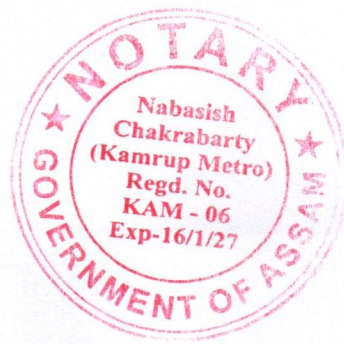
of operation of all the mining activities in the said districts, on the ground of absence of District Survey Report (DSR), which was disposed by order dated 23.07.24 allowing the same.

4. That the answering deponent on the outset begs to state that Department of Environment & Forest was working on the District Survey Report (DSR) for all the districts of Assam and the required exercises like survey studies, data collection etc. were already made, though the DSR was not finalized. The necessary formalities are in progress and all out efforts were being made to finalize the same at the earliest.

5. That the answering deponent begs to state that, after various judicial decisions of the Hon'ble Apex Court as well as of the Hon'ble National Green Tribunal, and also from the time to time guidelines issued by the Ministry Of Environment Forest & Climate Change, it is observed that the DSR is of utmost importance and mandatory for mining of minor minerals, for each and every districts and as such the preparation of DSR has become indispensable, or else various development work of the Government would be affected which may adversely affect the revenue collection of the State. That presently mahals are auction under Assam Minor Mineral Concession Rules, 2013. That even amendment of Assam Minor Mineral Concession Rules, 2013 is underway and there also the preparation of DSR is being made mandatory.

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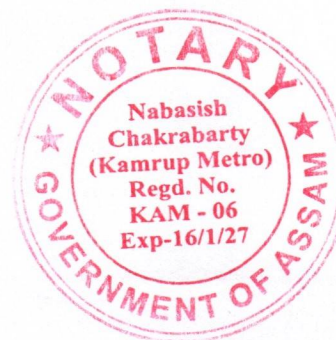
For this purpose, a series of meetings were held at the Government level, to ensure that there is no negative impact on the surrounding eco system. The first meeting in this regard was held on 01.06.2024, which was attended by the DFOs from all the districts of the State, who are entrusted with the job of study of the river system using satellite images and carefully locate the mining areas. That after extensive discussion and explanation by the Chairperson of State Environment Appraisal Committee (hereinafter called SEAC) about the importance of DSR, the same is being prepared for each and every district of Assam.

The copy of the minutes of the meeting dated 01.06.24 is annexed herewith and marked as **Annexure – I**

6. That the answering deponent begs to state that, second meeting was held on 10.07.2024, under the Chairmanship of Special Chief Secretary (Forests), wherein after elaborate discussions, it was decided that, since there is massive flood in the State of Assam during that time, it was impossible to complete the task of preparation of DSR, and as such six month's time be sought for from the Hon'ble NGT/EZ, for completion of the preparation of DSR.

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The copy of the minutes of the said meeting dated 10.07.24 is annexed herewith and marked as **Annexure – II**

7. That the answering deponent begs to state that, it pertinent to mention herein that Hon'ble NGT by order dated 23.07.24 was pleased to issue prohibitor order of stay on all mining activities related to the e-auction / auction of the Minor Minerals in the districts of Goalpara and Lakhimpur as well as any other district that do not have a duly approved District Survey Report (DSR).

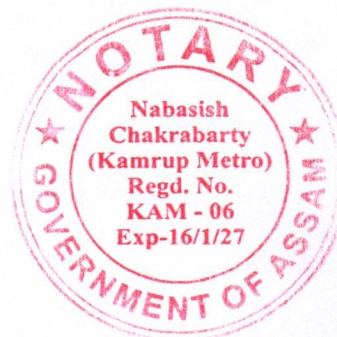
The answering respondent humbly submits that such order of the Hon'ble NGT/EZ, has been duly complied with and on this ground a Notification being ECF. No. 491770 dated 05.09.2024, was issued by the Special Chief Secretary (Forest), Government of Assam, Department of Environment and Forest.

The said notification dated 05.09.2024 is annexed herewith and marked as **Annexure – III**

8. The answering deponent begs to state that, a series of VC meetings were held on 05.08.2024, 22.08.2024 and 12.09.2024, to sensitize all the District Commissioners, concerned DFOs and

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
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other stakeholders to complete the preparation of DSR latest by 20.09.2024.

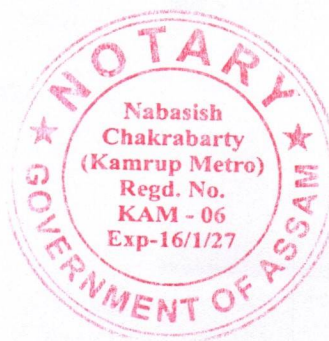
The copies of the minutes of the said VC meetings dated 05.08.2024, 22.08.2024 and 12.09.2024 are annexed herewith and marked as **Annexure – IV** series

9. The answering deponent begs to state that, in this connection the Government of Assam vide Notification No. ECF No. 535050/852 dated 17.09.2024 constituted District Committees chaired by the respective District Commissioner in general areas / Principal Secretary of Autonomous Council, to oversee the preparation of DSR in each district.

Be it mentioned that these District Committees are constituted in compliance with the order 10.11.2021 passed by the Hon'ble Supreme Court passed in *Civil Appeal No. 3661-3662 of 2020 (State of Bihar and Ors. Vs Pawan Kumar and Ors.)* and included officers from District Water Resources Department, Land Revenue Department, Geological & Mining Department, Pollution Control Board, concerned Divisional Forest Officer (T) among its other members. It is also directed in the said order (Para 14), which states that, draft DSRs shall be prepared by Sub-divisional


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committees consisting of Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board, Forest Department, Geological or Mining officer. It is humbly submitted that the said directions are complied with.

The copy of the notification dated 17.09.2024 is annexed herewith and marked as **Annexure - V**

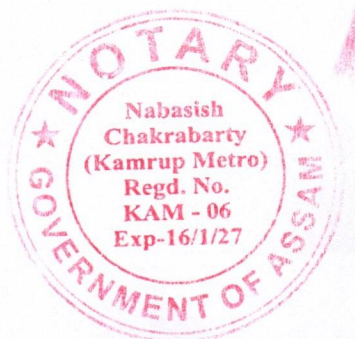
10. The answering deponent begs to state that, further additionally an Internal Committee under the chairmanship of the Principal Chief Conservator of Forests & HoFF was also constituted vide Notification E.No. 535050/15 dated 17.09.2024 to examine the progress of the preparation of DSR for the various districts of the State on a weekly basis.

The copy notification dated 17.09.2024 is annexed herewith and marked as **Annexure - VI**

11. The deponent also begs to state that, all the minor mining areas in Assam have approved mining plans under section 52 of the Assam Minor Mineral Concession Rules, 2013, Environmental

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Clearance as per EIA Notification of 2006 and Forest Clearances as per Forest Conservation Act 1980 wherever necessary, no mining area are allowed to operate without fulfilling these criteria.

12. The deponent also begs to state that, in this connection it is pertinent to mention that at present the DSR for all the 35 districts of Assam have been prepared and a timeline of the district wise date of uploading of draft DSR in the District Portal is also given. Thereafter, all the DSRs shall be available in the respective district portal for public viewing / suggestions / objections for a period of 21 days.

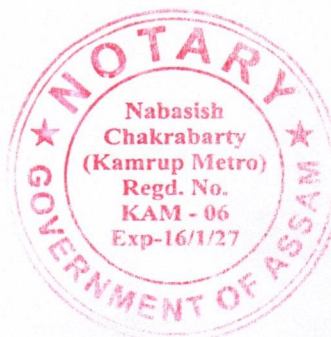
The status of preparation of DSRs and its date of uploading in the portal is annexed herewith and marked as **Annexure - VII**

13. The deponent also begs to state that, it is further stated that till date Pollution Control Board, Assam has granted Consents (CTE / CTO) for 107 Mining Projects.

District wise detailed list of the 107 nos. of industries is

Handwritten signature
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annexed herewith and marked
as **Annexure –VIII**

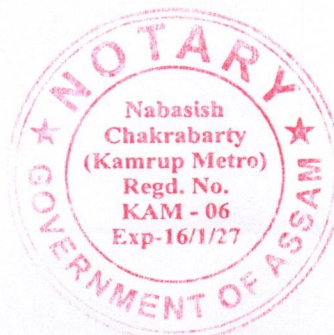
14. That the answering deponent now deals with the statements made in the instant Original Application only the relevant paragraphs will be traverse presently reserving the right to file a detailed affidavit if required. That the paragraphs not under reply shall not be treated as to be admitted on the part of the answering deponent.

15. That as regard to statements made in paragraphs 4 and 5 of the Original Application, the answering deponent begs to state that in the foregoing paragraphs of the instant affidavit in opposition, the details of the preparation and completion of procedure of the preparation of DSR is already stated and need no further clarification. In this connection answering deponent further states that the DSR for all the 35 (thirty five) Districts of Assam has been prepared and has been uploaded in the portals of the concerned districts for public viewing / suggestions / objections for a period of 21 days. That after the expiry of 21 days suggestions / objections, if any will be considered and upon completion of the required formalities as per law DSR of individual districts of Assam will be finalized.

16. That as regard to statements of paragraph 6 of the instant Original application, which deals with the substantial question of

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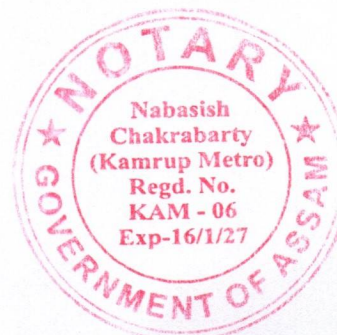
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law, the answering deponent states that, mining activities in the State of Assam are being carried out in accordance with the provisions of law, none of the provisions of law has been violated.

17. That as regard to statements of paragraph 7.1 to 7.23, of the Original Application, the answering deponent begs to state again that, DSR of each and every district in the State of Assam has been prepared uploaded in respective district portal for public objection and suggestion etc. Thereafter, on competition are required formalities DSR shall be finalized and hence forth the mining permits will be given based on the DSR only. Besides it is again stated that in compliance with the order and direction of the Hon'ble Tribunal, no operation of mining activities is carried out till the finalization of DSRs.

18. That as regard to statements of paragraph 8.1 to 8. 11 of the Original Application, the answering deponent categorically denies the baseless allegations being incorrect and misleading. That there are no illegal mining going on in the State of Assam, and everything is done in accordance with the provisions of law. The answering deponent further states that although initially the DSR was not there since it was under preparation, as of now it is prepared and each and every district has uploaded the DSR in their portals, and after completing the necessary formalities, mining operation will be conducted as per DSR.

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19. That as regard to statements of paragraph 9 of the Original Application, the answering deponent categorically denies having any cause of action of the instant case.

20. That the statements made in paragraph 2 and 14 are true to my knowledge and belief and the statement made in paragraph 1,3,4,5,6,7,8,9,10,11,12,13,15 16 and 17 are matters of records and rest are my respectful submissions before this Hon'ble Court and that I have not suppressed any material facts.

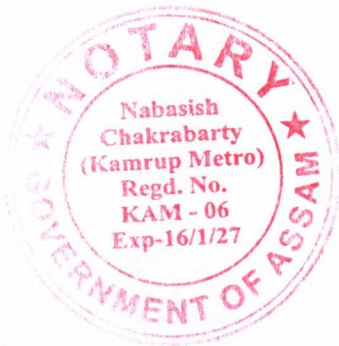
Manchuni Barua

DEPONENT

Secretary to the Govt. of Assam
Environment & Forest Dept.
Dispur, Guwahati-06

Identified by:

[Signature]
Advocate



SOLEMNLY AFFIRMED and
declared before me by the
Deponent on being identified
by learned Advocate

[Signature]

NABASISH CHAKRABARTY
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Panbazer, Guwahati - 781001

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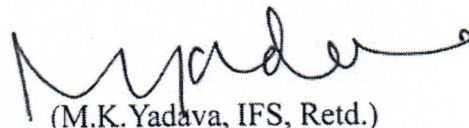
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Annexure-I

The relevant excerpts of the minutes of the Departmental Review Meeting Held at Room No. 308 of Assam Administrative Staff College, Khanapara on 1st June, 2024.

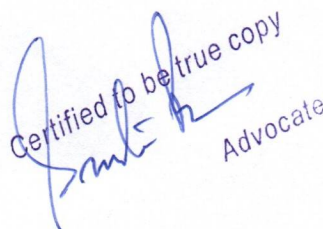
“Opening the session on District Survey Report (DSR), Special Chief Secretary (Forest) informed the house that as per the order of the Hon’ble Supreme Court and Hon’ble National Green Tribunal, DSR is a must for every district. Those districts which have not initiated DSR preparation works, they must start forthwith as non preparation of the same may hit various Govt. development works and may adversely impact the revenue collection. He emphasized that the rivers of Assam carry a lot of silt load and ecological flow is a must requirement to ensure that there is no untoward impact on the surrounding eco system. He also stated that all DFOs should study the river system using satellite images and carefully locate the mining areas. He also stated the proposed amendment of Assam Minor Mineral Concession Rules, 2013 is underway where the preparation of DSR is being made mandatory.

Thereafter, Sri Jatindra Sarma, IFS (Retd.), Chairman, SEAC, talked about the importance of DSR and explained the rule position in terms of the orders of Hon’ble Supreme Court, Hon’ble National Green Tribunal and guidelines of MoEF& CC issued from time to time. He also shared the draft template for DSR preparation. The presentation of the Chairman, SEAC was followed by a presentation of a Consultant Expert who gave a detailed talk on the methodology of DSR preparation. It was followed by a question and answer session with the invited expert and the DFOs.”



(M.K. Yadava, IFS, Retd.)

Special Chief Secretary (Forest) to the Govt. of Assam
Environment & Forest Department, Assam.

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MINUTES OF THE MEETING HELD IN HYBRID MODE IN THE MATTER ON OA No.86/2024/EZ (I.A. No. 32/2024/EZ) (Pradeep Singh Shekhawat -Vs- Union of India & Ors.) held on 10.07.2024.

Members present in the VC : Annexed

A Virtual meeting was held under the Chairmanship of Shri MK Yadava, IFS, Special Chief Secretary, (Forests), Government of Assam to discuss about the directions of the Hon'ble NGT, Eastern Zone Bench, Kolkata, in the matter OA No.86/2024/EZ (I.A. No. 32/2024/EZ) (Pradeep Singh Shekhawat -Vs- Union of India & Ors.) whereby all respondents were asked to file affidavits by the next date of hearing i.e. 12.7.2024. The meeting was held with all stakeholders including Principal Chief Conservator of Forests & HoFF (PCCF & HoFF), Assam, concerned DCs and DFOs from the 8 districts, PCBA, Directorate of Geology and Mines, Govt. of Assam aided by the learned counsels.

The key action points that emerged in the meeting are as below:

1. That the forest dept regulates the mining of minor minerals pertaining to Schedule Y as per the provision of AMMC Rule-2013. Further that there are no mining leases granted by the forest department. Further that so far only mining permits of short term duration not exceeding two years and contract nor exceeding seven years are being issued currently. All the minerals concession areas under Schedule Y in operation are legal. However there may be instances of thefts in the mining areas. Special Chief Secretary, (Forests), Environment & Forest Department, Assam said that the Government is committed to stop any theft of minor minerals in the State and offenders are to be duly penalized as per the existing provision of AMMC Rule- 2013. **Action: PCCF & HoFF, Assam shall direct all the DFOs of the 8 districts to prepare the list of offenses related to minor minerals, royalty collected, vehicle seized, penalty imposed etc in the last 2 years for the kind appraisal of the Hon'ble NGT.**
2. That the Project proponents who were earlier given permits for mining activities in Assam for short durations of 2 years and contracts for 5-7 years have been operating their mines based on the Mining plan and EC. The Mining plans are duly approved by the Directorate of Geology and Mining, Assam and Environmental Clearance is granted by SEIAA, Assam. However the new project proponents who are given EC to do mining must also obtain **Consent to Establish (CTE) and Consent to Operate (CTO) as made mandatory as per new guidelines. Action: All DFOs from all the 8 districts shall immediately provide Pollution Control Board of Assam with the list of all the project proponents who have been mining in the respective districts and PCBA shall issue show cause notices to all**

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those Project proponents who do not have CTE and/ or CTO permissions. In case of failure on their part to apply for CTO and / or CTE permissions which are mandatory as per the new guidelines, their permits/ contracts shall be cancelled. The entire exercise shall be monitored by SEIAA & SEAC, Assam.

3. The DFOs has already initiated the process of preparing the District Survey Report (DSR) in consultation with the Directorate of Geology & Mines, Govt of Assam. However as the rivers of Assam have behavioral patterns which are totally different from the behavior of rivers from the mainland states of India and rivers in Assam often do not carry pure sand but also carry Silt, Clay, Boulder, Gravel in mixed state. Therefore the DSR for the State of Assam should be River specific. Special Chief Secretary, (Forests), Environment & Forest Department, Assam, suggested that the while the DSR preparation shall go on in full swing but at the same time the morphology and behaviour of rivers should be studied at regular intervals. He proposed that the Assam Science Technology and Environment Council (ASTECC) which is the scientific arm of Government of Assam and shall study the river behaviors in a two year cycle. **Action: The DFOs shall prepare the DSR under the guidance of PCCF & HoFF, Assam and Directorate of Geology and Mining and the fund for its preparation will be met from the MMDRR fund.**
4. Reference was made to the Budget Speech of 2024-25 by the Hon'ble Minister Finance, Assam regarding penal provision in respect of Forest Revenue violations and evasions. It was announced that the penal provisions shall be incorporated in the Assam Minor Mineral Concession Rules 2013 (AMMCR) by bringing an amendment in the Rules. Accordingly AMMCR is in the process of being amended and is being drafted.
5. The meeting further referred about the Budget Speech that included **the provision of geofencing of mines, GPS to track the trucks and other electronic controls that shall be introduced in selected mines and that the designated vehicles only shall carry minor minerals on the fixed routes.**
6. The learned Counsels were requested to apprise Hon'ble NGT that all the District Commissioners were busy in Elections till the month of June, 2024 followed by mitigating serious consequences of floods and rain in the State. The DSR cannot be prepared without studying the river behavior first and due to the ongoing floods it will be difficult for the State authorities to undertake inspection of mining sites, analyzing river depths and other action to be taken. The DFOs started collecting the data on mineable rivers such as river bank height,

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depth, width, type of minor minerals etc but had to be halted due to ongoing flood situation in Assam Hence in view of all these hurdles that the state is facing right now, **it was requested to the legal counsel to apprise the Hon'ble NGT about the current flood scenario in Assam and to seek at least 6 (six) months time to complete the entire exercise including conducting survey studies, preparation of DSR, eradicating all discontinuities related to mining and for filing a comprehensive affidavit covering all the action points.**

With this the meeting ended with a vote of thanks from the Chair.

Special Chief Secretary (Forest)
Environment & Forest Department, Assam.

Memo. E. 491770-A

Copy for information:

1. All members present.
2. P.S. to the Special Chief Secretary, Environment & Forest Department, Assam.
3. P.S. to the Secretary, Co-ordination to Chief Secretary, Assam, for kind appraisal of Chief Secretary.

By Orders etc.,

Special Chief Secretary (Forest)
Environment & Forest Department, Assam.

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**GOVERNMENT OF ASSAM
ENVIRONMENT AND FOREST DEPARTMENT
DISPUR, GUWAHATI-6**

**ORDERS BY THE GOVERNOR
NOTIFICATION**

ECF No.491770: Pursuant to the order of the Hon'ble National Green Tribunal, Eastern Bench, Kolkata, dated 23.07.2024, in the matter of O.A. No. 86/2024/EZ and IA No. 32/2024/EZ, the Governor of Assam is pleased to order a stay on all mining activities related to the e-auction/auction of Minor Minerals in the districts of Goalpara and Lakhimpur, as well as any other districts that do not have a duly approved District Survey Report (DSR).

This has the approval of Competent Authority.

Signed by

Mahendra Kumar Yadava

Date: 05-09-2024 09:07:14
(M. K. Yadava, IFS, Retd.)

Special Chief Secretary (Forest) to the Govt. of Assam,
Environment and Forest Department.

Memo. ECF No. 491770/-A

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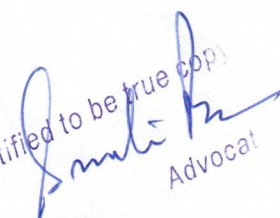
1. The Principal Chief Conservator of Forest & HoFF, Assam, Panjabari, Guwahati-37 for kind information and necessary action.
2. The Addl. Principal Chief Conservator of Forests, LAZ, Guwahati for kind information and necessary action.
3. The Addl. Principal Chief Conservator of Forests, UAZ, for kind information and necessary action.
4. The Chairman, SEIAA, Bamunimaidan, Guwahati-21.
5. The Chairman, SEAC, Bamunimaidan, Guwahati-21.
6. The Member Secretary, PCBA, Bamunimaidan, Guwahati-21.
7. All District Commissioners, for kind information and necessary action.
8. The Council Heads, BTR/Dima Hasao/ Karbi Anglong, for kind information and necessary action.
9. The Director, Geology & Mining, Kahilipara, Guwahati-781019, Assam, for kind information and necessary action.
10. All Divisional Forest Officers (T), for kind information and necessary action.
11. Any other officer/person concerned.
12. P.S to Principal Secretary to Hon'ble Chief Minister, Assam, Guwahati-6.
13. P.S. to the Hon'ble Minister, Environment & Forest etc. Dispur, Guwahati-6.
14. P.S. to the Special Chief Secretary (Forest), Environment and Forest Department, Dispur, Guwahati-6.
15. The P.S. to Secretary (Coordination) to the Chief Secretary, Assam, Dispur, Guwahati-6.
16. P.S. to the Secretary, Environment and Forest Department, Dispur, Guwahati-6.

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Advocate



(e-signed)

Special Chief Secretary (Forest) to the Govt. of Assam,
Environment and Forest Department.

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Advocat

Minutes of the meeting regarding preparation of District Survey Reports for Minor Minerals and filing of counter Affidavit in the matter O.A No.86/2024/EZ (Pradeep Singh Shekhawat –Vs- UoI&Ors.) chaired by the Chief Secretary, Assam, on 5th August, 2024 at 12 PM

Attendance- At Annexure-A

Dr. Ravi Kota, IAS, Chief Secretary, Assam chaired the meeting with the concerned District Commissioners, Divisional Forest Officers in presence of the Special Chief Secretary (Forest), PCCF & HoFF, Assam and all other stakeholders to review the status of the preparation of the District Survey Reports (DSR) for mining of Minor Minerals in different districts and filing of counter Affidavit for the State of Assam in the O.A No.86/2024/EZ (Pradeep Singh Shekhawat –Vs- UoI & Ors.)

A power point presentation was given by Shri Jatindra Sarma, Chairman, SEAC, Assam on 'Requirement of DSRs for Mining of Minor Minerals' and 'Requirement of DSRs for Mining of Minor Minerals-A condition precedent for grant of EC' involving the procedures and parameters to be adhered to in the preparation of the DSRs and the legal requirements out of the orders of NGT and Hon'ble Supreme Court.

Dr Shantanu Kr Dutta, Member Secretary, PCBA also gave presentation on "Status of CTE/CTO of different units listed under various districts"

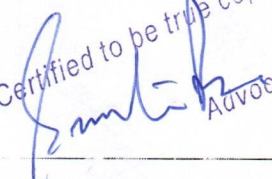
After threadbare discussions the following decisions were taken and proposed:

1. Pollution Control Board (PCBA), Assam with the help of the District Commissioners and Divisional Forest Officers shall identify and check the mineral mining units which are yet to apply for CTE/CTO and the units which have already attained the CTE/CTO permissions and to submit a report. Environment & Forest Department shall instruct all the District Commissioners and the DFOs to coordinate with the Units which are yet to apply for the CTE/CTO.
2. All Units in the State shall complete the DSR and comply with all relevant regulations in the next 2-3 months and it shall be constantly monitored by DCS and DFOs with the operators of the Units and under the guidance of PCBA and SEIA, Assam.
3. For better coordination, PCBA shall circulate the names and contact details/jurisdiction of officials from its 11 (eleven) Regional Offices to all District Commissioners and Divisional Forest officers. By doing this, PCBA shall target to bring all the Mining Units under the consent mechanism and to comply with the CPCB guidelines / Court directives.

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4. PCBA under the Environment & Forest Department shall coordinate with all the District Commissioners and Divisional Forest Officers to issue CTE/CTOs by August 31st, 2024 wherever required.
5. Separate Committee for each of the 6th Schedule areas comprising of officers from Forest, Irrigation, PCBA, Geologist, PWD etc. for each district shall be formed and oversee the preparation of the DSR headed by the Seniormost Secretary of the Autonomous /Territorial Councils for coherence.
6. A set of subsequent review meetings for monitoring DSR preparation shall be held in the months of August and September 2024 chaired by the Chief Secretary, Assam.
7. An Internal Committee consisting of officers of Environment & Forest Department, Assam, Pollution Control Board Assam and Geology & Mining Department shall be notified. The committee shall monitor the progress of DSR preparation for all districts on a weekly basis.
8. For compliance of the latest NGT Order dated 23.07.2024, all District Commissioners and Divisional Forest Officers shall ensure that the DSRs are completed by November, 2024. As per the NGT order, all mining operations in the Units that did not comply with the relevant regulations in the State shall be stalled till further order of the Hon'ble Tribunal or appropriate Court.
9. State Government shall take up with the Learned Additional Advocate General, Assam in the Apex Court to vacate the stay order of Hon'ble NGT so that the States' demand and supply in operations can be continued in the interim period till approved DSRs are available as continued stay on mining of minor minerals shall adversely impact and seriously hinder developmental works and may lead to illegal mining at the cost of state exchequer.
10. Further opinion is also proposed to be sought to move the Hon'ble High Court regarding issuance of mining permits as per Assam Minor Mineral Concession Rules, 2013 (AMMCR 2013) as an interim measure to meet the *bonafide* needs of the Govt. Departments.
11. Chief Secretary, Assam requested all the concerned District Commissioners, Divisional Forest Officers to consult the concerned departmental officers/departmental counsels before submission of sensitive information/ para-wise comments in the court. Any such information which can weaken the stand of the department in the court may not in any way be transmitted to the opposite parties or their legal counsels.
12. All District Commissioners, the Department of Environment & Forest shall have proper coordination with their standing counsels.

The meeting ended with a vote of thanks from the chair.

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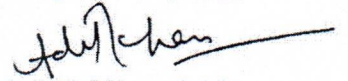
Signed by
Ravi Kota
Date: 08-08-2024 14:35:17
(Dr. Ravi Kota)
Chief Secretary, Assam

Memo ECF. No. 535050 /1-A dated 08.08.2024

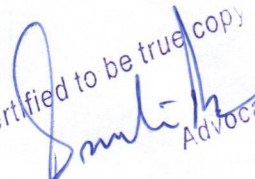
Copy to:-

1. All concerned.
2. Principal Secretary to HCM for kind appraisal.
3. PS to Hon'ble Minister of E&F for kind appraisal.

By orders, etc..



(Shri Adil Khan, IAS)
Secretary, E&F Department, Assam

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Minutes of the meeting to review the progress of the preparation District Survey Reports (DSR) for Minor Minerals and filing counter affidavit in the matter O.A No.86/2024/EZ (Pradeep Singh Shekhawat -Vs- UoI&Ors.) chaired by the Special Chief Secretary(Forests), Environment & Forest Department, Assam, on 22nd August, 2024 at 9.30 AM

Attendance- Annexed

A Virtual meeting under the chairmanship of Shri M.K.Yadav (IFS, Retd), Special Chief Secretary (Forest), Environment & Forest Department, Assam was held with all stakeholders to review the status of the preparation of the District Survey Reports (DSR) for Minor Minerals and filing counter affidavit. The Hon'ble National Green Tribunal (NGT) Eastern Zone Bench, Kolkata has directed for stay on mining activities in respect of the e-auction/auction of the minor minerals in the District of Goalpara and Lakhimpur and such other districts which do not have duly approved District Survey Report vide order in its hearing dated 23.07.2024.

At the outset the chairperson welcomed all the participants in the meeting. The primary focal point of discussion in the meeting was to prepare an approach paper to the Advocate General (AG), Assam for submission of affidavit before the Hon'ble Gauhati High Court for issuance of mining permits in respect of Govt. works by Central and State Govt. Agencies as per Assam Minor Mineral Concession Rules, 2013 seeking an interim measure to meet the bonafide needs of the Government departments till the DSR for all districts are finalized and approved by the State Authorities. The chairperson also emphasized upon preparation of DSR in a time bound manner. The completion time for preparation and submission of draft DSR by the Divisional Forest Officers to the respective District Level Committees is fixed before 25.09.2024.

Sri Jatindra Sarma (IFS, Retd) Chairman, SEAC, as requested by the Special Chief Secretary (Forests), deliberated over the matter of State of Bihar & Ors. V/S Pawan Kumar & Ors. (Civil Appeals Nos. 3661-3662 of 2020) and the relevant Hon'ble Supreme Court order, so that a clearer picture of the State's approach can be drawn with respect to the process of DSR preparation for all the districts.

After threadbare discussions the following decisions were taken:

1. The status for preparation of draft DSR by the DFOs (Territorial) was reviewed and all the DFOs informed the status in the meeting. The DFOs were informed that the

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completion time for preparation of draft DSR would not get extended beyond 25th September, 2024.

2. All DFOs (Territorial) were instructed to chalk out the various government developmental works along with their details like their project value, quantum of minor minerals required and the importance of these projects with supporting documents to the PCCF & HoFF, Assam within 3 (three) days for preparation of approach paper to be submitted to the AG Assam for his kind needful action and decision. The details shall be compiled by the O/o PCCF & HoFF and be submitted to this department **within a week** for appraisal of the AG Assam.
3. All DFOs shall prepare draft DSRs in collaboration/consultation with the departments of Water Resources, Geology and Mining, Officers of Pollution Control Board, Revenue, etc or knowledge partner and shall place their DSRs before the District Level Committee. While preparing DSRs, DFOs may utilize data from approved mining plan, data collected in the last 4-5 years and carry out drone survey as and where required. The DFOs may also utilize satellite imagery & data procured so for the purpose. In respect of other data like Meteorological Data, Hydrological data required for preparation of DSR may also be collected from the portal of other authorized agencies.
4. All previous potential mines which have been mined and new potential mines are to be identified for sand, stone, gravel, silt; earth cutting from forest & non-forest lands including patta land areas may all be included in the DSR by the DFOs. The mining, that is to be carried out in certain forest reserves are also to be mentioned in the DSR. In case of Eco-sensitive zones, dredging operation in rivers for the maintenance of riverbeds and to prevent it from becoming swampy/ marshy shall also be proposed to be carried out. Minor Minerals obtained from dredging of rivers shall be used for Government permits only and not for any commercial purposes.
5. Their DSR reports should also include records of revenue collection, illegal mining by machines, vehicles, pumps etc. and seized so. To keep illegal mining on a check the regulatory regime followed by the Forest officials should also be mentioned.
6. A Standard outline for draft DSR shall be prepared by SEAC as per MoEF & CC guidelines 2016, 2018, 2020 and relevant Hon'ble Supreme Court and NGT orders. The same shall be shared with all DFOs (Territorial) by the O/o of the PCCF & HoFF of Assam, *within a period of 7 days.*
7. The District Level Committees headed by District Commissioners of respective Districts shall be constituted instead of Sub-Divisional Committees to oversee the DSR preparation in each district. A notification to this effect shall be published soon.

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8. A District Committee comprising of officers from District Water Resources, Pollution Control Board, Land Revenue, Forest Department and Geological or Mining Officer shall be constituted. **This District Committee headed by the District Commissioner shall examine the draft District Survey Reports of each district** and shall visit all the identified mining areas included in the DSR. **The Senior most Secretary shall chair the Committee in areas governed by autonomous councils.**
9. The District Committees shall visit all the mining areas indicated in the DSR and give geo-tagged photographs of the same.
10. The chairperson also emphasized upon preparation and approval of DSR in a time bound manner. The draft DSR prepared by the Divisional Forest Officers shall be submitted to the District Level Committees latest by **25th September, 2024**. Each DFO assured to complete preparation and submission of draft DSRs within specific dates before 25.09.2024.
11. Each draft DSR shall be made available in Public Domain by the District Commissioner for 21 days in the District portal. If no objection is received within the time period, the DSR shall be finalized by the District level Committee and shall be submitted by the District Commission to SEAC and which shall further be submitted to SEIAA by SEAC for final approval **within 6 (six) weeks**.
12. All DFOs were instructed to ensure the CTE/CTO for all mining units is completed by **7th September, 2024**. They shall provide the list of project proponents which are yet to apply for CTO/CTE to Pollution Control Board and sensitize the proponents to apply immediately. The Member Secretary, Pollution Control Board, Assam was requested to share the contact details with name of District Pollution Control Board Officer with the DCF (M&E) of O/o the PCCF & HoFF, Assam for coordination.
13. Shri Rajpal Singh, IFS, Principal Chief Conservator of Forests & HoFF, Assam instructed all DFOs to expedite the preparation of DSR and to stick to the scheduled timelines. He impressed on the ardent need of the minor minerals for various developmental works. With the advent of the dry season demand for minor minerals will be very high owing to various construction activities and if the supply is not met with, the Forest department shall not be able to meet up with huge revenue targets. In the meantime he also instructed that all necessary checks against illegal mining should be looked into with stern interventions from forest officials and imposing heavy fines on the offenders.
14. The Special Chief Secretary (Forests), Assam instructed all the DFOs to adhere to the rules under the Assam Minor Mineral Concession Rules, 2013 for installation of weigh-bridge and fitting of GPS in all vehicles carrying minor minerals which are to be treated as violation and breach of agreement. No mining activities shall be allowed without

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installation of weigh-bridge by the mineral concession holders and without fitting of GPS in the vehicles by the vehicle owners involved in transportation of minor minerals in future.

With the above decision points the meeting ended with a vote of thanks from the chair.

Signed by

Mahendra Kumar Yadava

Date: 28-08-2024 13:25:36

(M.K. Yadava, IFS, Retd.)

Special Chief Secretary (Forests) to the Govt. of Assam
Environment & Forest Department

Memo ECF. No. 535050 /14-A

Copy to :-

All concerned.

(e-signed)

Special Chief Secretary (Forests) to the Govt. of Assam
Environment & Forest Department

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Minutes of the meeting to review the status of DSR preparation in various districts of Assam in the matter OA No. 86/2024/EZ (Pradeep Singh Shekhawat –Vs- UoI & Ors.) chaired by the Chief Secretary, Assam, on 12th September, 2024 at 10.30 PM

Attendance- At Annexure-I &II

Dr. Ravi Kota, IAS, Chief Secretary, Assam chaired a review meeting with all the District Commissioners, Divisional Forest Officers, SIEAA, SEAC and PCBA in the presence of the Special Chief Secretary (Forest), PCCF & HoFF, Assam and all other stakeholders to review the status of the preparation of the District Survey Reports (DSR) which is compulsory for mining of Minor Minerals in the different districts of Assam as per NGT's order in the matter O.A No.86/2024/EZ (Pradeep Singh Shekhawat –Vs- UoI & Ors.)

At the outset Special Chief Secretary (Forest), Environment & Forest Department, Assam presented a power point presentation where the status of the DSR for the various districts was detailed. Out of the 35 districts in Assam, 10 (ten) draft DSRs have been completed and uploaded in the public domain of the respective districts for viewing and comments. The rest of the draft DSRs were expected very soon and their status were appraised in the meeting.

The district wise status of CTE/CTO permission for various mining units was also reviewed and it was appraised that CTE/CTO for 74 (Seventy-four) units have already being issued by Pollution Control Board, Assam.

After threadbare discussions the following decisions were taken and proposed:

1. All the District Commissioners and the DFOs (T) were urged to coordinate with the Minor Mineral Mining Units which are yet to apply for the CTE/CTO. It was decided that all operational Mining Mahals to apply for CTE/CTO latest by **20th September, 2024**
2. Wherever necessary, DFOs were asked to call for meetings and to sensitize the left out Minor Mineral Mining Units to immediately bring them under the consent mechanism of CTE/CTO.
3. The Principal Chief Conservator of Forests & HoFF was requested to take a review meeting with the Divisional Forest officers (T) on **18th September, 2024** to analyse the progress on CTE/CTO approval for the mining units.
4. Regarding preparation of DSR, Chief Secretary instructed all the Districts Commissioner and Divisional Forest Officers (T) to work in close coordination to complete the preparation of the DSR latest by **20th September, 2024** and to see that there are no gaps in the preparation and submission of the DSRs. The completed DSRs be made available in the public domain of the respective districts **for 21 days for viewing and comments**. If no objection is received within the time period, the DSR shall be finalized by the District level Committee and shall be submitted by the District Commissioner to SEAC for further process of approval.
5. Sri Jatindra Sarma (IFS, Retd.) Chairman, SEAC apprised that analysis of each DSR usually takes a time of 6 weeks. However he agreed that he and his team shall review

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DSRs on a regular basis on war footing and if the DSRs are found in order, DSRs of respective districts shall be recommended to SIEAA.

6. Chief Secretary, Assam requested all the District Commissioners and the DFOs (T) to comply with the timelines and deadlines. And also, urged them to have a close coordination with SEAC and SIEAA so that there are no loopholes in the DSRs.
7. It was suggested that another meeting in between 20th to 23rd September will be held to review the status of DSR.

With the above decision points, the meeting ended with a vote of thanks from the chair.

Signed by
Ravi Kota
Date: 12-09-2024 22:04:39
(Dr. Ravi Kota)
Chief Secretary, Assam

Memo ECF. No. 491770 /920-A

Copy to :-

1. All concerned.

By Orders etc.

Signed by
Mahendra Kumar Yadava
Date: 12-09-2024 23:41:14
(M.K. Yadava, IFS, Retd.)
Special Chief Secretary (Forests) to the Govt. of Assam
Environment & Forest Department

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~~27~~
GOVERNMENT OF ASSAM
ENVIRONMENT AND FOREST DEPARTMENT
DISPUR, GUWAHATI-6

ORDERS BY THE GOVERNOR
NOTIFICATION

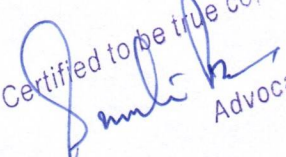
ECF No. 535050/852 : Pursuant to the order of the Hon'ble National Green Tribunal, Eastern Bench, Kolkata, dated 23.07.2024 in the matter of O.A. No. 86/2024/EZ and IA No.32/2024/EZ regarding mining of minor minerals in the State of Assam, the Governor of Assam is pleased to constitute a District Committee to oversee the preparation of **District Survey Report (DSR)** for General areas/areas governed by Autonomous Council, comprising of the following members with immediate effect:

- | | | |
|---|---|------------------|
| 1. District Commissioner in General areas/
Principal Secretary of Autonomous Council s | - | Chairman. |
| 2. District Representative from Water Resources Department | - | Member |
| 3. District Representative from Land Revenue Department | - | Member |
| 4. District Representative from Geological & Mining Deptt. | - | Member |
| 5. Regional Officer / District Representative from Pollution
Control Board. | | |
| 6. Divisional Forest Officer (T) | - | Member Secretary |

Terms of Reference :

The following shall be the role & responsibilities of the Committee :

1. The District Committees shall visit all the minor mineral mining areas/potential mining areas indicated in the DSR and give geo-tagged photographs, images etc. of the inspected areas.
2. During the preparation of DSRs, each District Committee has to follow the guidelines enumerated in the **MoEF & CC guidelines of 2016, 2018 and 2020 for mining of minor minerals.**
3. The Committee shall propose necessary inputs/corrections in the draft DSRs submitted by the concerned DFOs and shall make them available in public domain for 21 days in the district portal.

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- 28 -
4. If no objection against the draft DSR is received within the time period of 21 days, the DSR shall be finalized by the District Level Committee and submit it for examination, evaluation and appraisal to State Expert Appraisal Committee (SEAC) and within 6 weeks recommendation shall be forwarded to SEIAA for approval.

Signed by

Mahendra Kumar Yadava

Date: 17.09.2024 11:27:55
(M.K. Yadava, IFS, Retd.)

Special Chief Secretary (Forest) to the Govt. of Assam
Environment and Forest Department.

Memo ECF.535050/852-A

Copy for information :-

1. The Principal Chief Conservator of Forest & HoFF, Assam, Panjabari, Guwahati-37 for kind information and necessary action.
2. The Principal Secretary, Dima Hasao Autonomous Council/Karbi Anglong Autonomous Council/Bodoland Territorial Region for kind information and necessary action.
3. The Senior most Secretary of Water Resources Department/ Revenue & Disaster Management Department/ Geological & Mining Deptt., for kind information and necessary action.
4. All District Commissioner for kind information and necessary action.
5. All DFOs (T), for kind information and necessary action.
6. The Member Secretary, Pollution Control Board, Assam, for kind information and necessary action.
7. Any other Officer/ person concerned.
8. P.S to the Hon'ble Minister, Environment & Forest etc. for kind appraisal of Minister.
9. P.S to the Principal Secretary to the Hon'ble Chief Minister, Assam, for kind appraisal of Chief Minister.
10. P.S. to the Secretary (Coordination) to Chief Secretary, Assam, Dispur, Guwahati-6.

(e-signed)

Special Chief Secretary (Forest) to the Govt. of Assam
Environment and Forest Department.

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Advocate

**GOVERNMENT OF ASSAM
ENVIRONMENT AND FOREST DEPARTMENT
DISPUR, GUWAHATI-6.**

**ORDERS BY THE GOVERNOR
NOTIFICATION**

E. No. 535050/15 : In pursuance of the decision taken in the meeting chaired by the Chief Secretary, Assam regarding preparation of District Survey Reports for Minor Minerals in the NGT matter O.A. No. 86/2024/EZ (Pradeep Singh Shekhawat-Vs- Uol & Ors.) on 05.08.2024, an Internal Committee is hereby constituted to examine the progress of the preparation of District Survey Report (DSR) of the various districts of the State, comprising of the following members:

1. The Principal Chief Conservator
of Forests & HoFF, Assam -Chairman
2. The Addl. Principal Chief Conservator , LAZ - Member.
3. The Addl. Principal Chief Conservator of Forest, UAZ - Member.
4. The Addl. Principal Chief Conservator of Forest cum
CHD, BTC, Kokrajhar - Member
5. The Addl. Principal Chief Conservator of Forest cum
CHD (F), Karbi Anglong, Diphu - Member
6. The Chief Conservator of Forest, Dima Hasao District - Member.
7. The Member Secretary, PCBA - Member.
8. The Deputy Conservator of Forests (M & E),
O/o- PCCF & HoFF, Assam - Member Secretary

Terms of Reference:

The Committee shall monitor the progress of preparation of District Survey Report (DSR) for all districts on a weekly basis and submit the progress report to Special Chief Secretary (Forest) Environment & Forest Department, Assam.

**Signed by
Mahendra Kumar Yadava
Date: 17-09-2024 11:29:27
(M.K Yadava, IFS, Retd.)**

Special Chief Secretary (Forests) to the Govt. of Assam
Environment & Forest Department

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Advoca

- 30 -

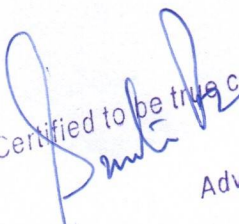
E. No. 535050/15-A

Copy for information to:

1. All concerned.
2. P.S. to Secretary, Coordination to Chief Secretary, Assam for kind appraisal of Chief Secretary.

(e-signed)

Special Chief Secretary (Forests) to the Govt. of Assam
Environment and Forest Department

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Advocat

STATUS OF PREPARATION OF DISTRICT SURVEY REPORT (DSR)

Status of preparation of District Survey Report (DSR) and its uploading in the District portal for public consultation is as below,

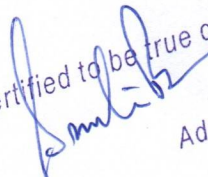
SL	Name of District	Date of Uploading in the District portal
1	2	3
1	BAJALI	21.09.2024
2	BAKSA	17.09.2024
3	BARPETA	23.09.2024
4	BISWANATH	11.09.2024
5	BONGAIGAON	15.09.2024
6	CACHAR	13.09.2024
7	CHARAIDEO	17.09.2024
8	CHIRANG + BIJNI (SUB-DIVN)	17.09.2024
9	DARRANG	21.09.2024
10	DHEMAJI	11.09.2024
11	DHUBRI	16.09.2024
12	DIBRUGARH	11.09.2024
13	DIMA HASAO	31.08.2024
14	GOALPARA	11.09.2024
15	GOLAGHAT	16.09.2024
16	HAILAKANDI	11.09.2024
17	HOJAI	14.09.2024
18	JORHAT	14.09.2024
19	KAMRUP	23.09.2024
20	KAMRUP METRO	19.09.2024
21	KARBI ANGLONG	10.09.2024
22	KARIMGANJ	16.09.2024
23	KOKRAJHAR	17.09.2024
24	LAKHIMPUR	07.09.2024
25	MAJULI	12.09.2024
26	MORIGAON	14.09.2024
27	NAGAON	14.09.2024
28	NALBARI	20.09.2024
29	S.SALMARA -MANKACHAR	16.09.2024
30	SIVASAGAR	16.09.2024
31	SONITPUR	11.09.2024
32	TAMULPUR	17.09.2024
33	TINSUKIA	18.09.2024
34	UDALGURI	17.09.2024
35	WEST KARBI ANGLONG	10.09.2024

Submitted



DCF (M & E)

Date: 25.09.2024

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 Advocate

- 32 -

Status of Granting of Consent to River Bed Material Mining (RBMM) and Stone Quarry Units in Assam

The Govt. of Assam in Pollution Control Board, Assam ensures that all the RBMM and Stone Quarries are granted with Consent to Establish (CTE) and Consent to Operate (CTO). As on date, PCBA has granted 107 Consents (CTE/CTO) to the said categories of Industries. The break up of consent granted so far is as follows:

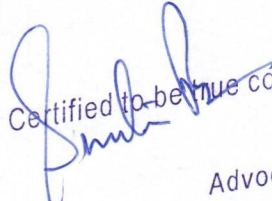
- River Bed Material Mining (RBMM) Projects:
 1. CTE: 22
 2. CTO: 81
- Stone Quarry
 1. CTE:1
 2. CTO:3

The detailed district wise list of the 107 nos. of industries, which are granted with CTE/CTO, is annexed (Annexure-I).

SHANTANU
KUMAR
DUTTA

Digitally signed by
SHANTANU KUMAR
DUTTA
Date: 2024.09.25
17:40:55 +05'30'

Member Secretary
Pollution Control Board, Assam

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Advocat



Annexure-I

RBMM: CTO & CTE.

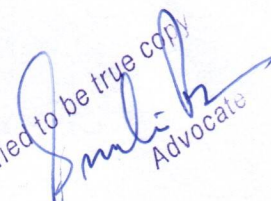
SL no.	District	Application Name	Type
1	Dibrugarh	DIB/53/Buridehing/Kolakhowa Bahbari/Sand MCA	CTO
2	Dibrugarh	DBR/16/Buridehing/Gamon/Sand MCA	CTO
3	Charaideo	DILLI RIVER STONE MINING PERMIT AREA	CTO
4	Cachar	Jatinga River Minor Mineral Unit-I (Stone)	CTO
5	Udalguri	M/S TARAJULI SAND GRAVEL MAHAL (DHANSIRI RIVER)	CTO
6	Tinsukia	TIRAP RIVER SAND/STONE MINING CONTRACT AREA	CTO
7	Dibrugarh	DBR/30/Buridehing/Horeghat Bharalibari/Sand MCA	CTO
8	Dibrugarh	DBR/52/Buridehing River/Deori Ghat/Sand MCA	CTO
9	Goalpara	Damara Mining Unit	CTO
10	Cachar	BOLESWAR STONE MINOR MINERAL UNIT NO. 2D	CTO
11	Goalpara	DUDHNOI RIVER SAND MAHAL NO 3 B	CTO
12	Goalpara	Dudhnoi River Sand Mahal 3(C)	CTO
13	Tinsukia	DBR/51 DOOMDOOMA RIVER/HANCHARA GHAT/SAND MCA OF 2024-31	CTO
14	Kamrup Metropolitan	DIGARU SAND PERMIT AREA NO 4	CTO
15	Dibrugarh	DIB/23/Buridehing/Charaihabi/Sand MCA	CTO
16	Lakhimpur	BHIMPARA SAND GRAVEL & EARTH MINING CONTRACT AREA	CTO
17	Goalpara	Krishnai River Sand Mahal No-3	CTO
18	Goalpara	Ghaguwa River Sand Mahal Pt.2	CTO

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[Signature]
 Advocate



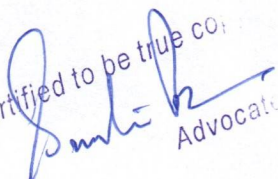
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19	Udalguri	M/S GITIBARI SAND GRAVEL MAHAL NO.2 (NUNOI RIVER)	CTO
20	Kamrup	Kw/5/Chhaygaon No 1(2022-29)Sand	CTO
21	Tinsukia	DBR/50/ Doomdooma River/ Doomdooma Ghat Sand MCA	CTO
22	Chirang	Ranisundari Sand, Gravel, Boulder & Earth Mining	CTO
23	Udalguri	Rowta Bagan Sand/Stane Mahan (Dhansiri River)	CTO
24	Udalguri	Dhansiri Sand/Stone Mining Mahal No. 1 (dhansiri River)	CTO
25	Tinsukia	DIG/A Stone Mining Contract Area of 2022-29	CTO
26	Bongaigaon	ADV_South Champa Mining (Sand & Gravel)	CTO
27	Udalguri	Dhansiri (Balisiya Jargaon) Sand and Stone Mahal	CTO
28	Udalguri	Pasnoi River Samugaon (Orang) Mahal	CTO
29	Barpeta	Mining Permit Area AvD/ARB_MPA_Sand of 2023-25	CTO
30	Udalguri	Golandi Silt Mahal	CTO
31	Dibrugarh	DBR/22/Buridehing/Jagunghat/Sand MCA	CTO
32	Lakhimpur	Dhunabari Gaon Ordinary Clay MPA [Plot-F, G, H & I)	CTO
33	Hailakandi	Katakhal Sand Mining Contract Unit -4 (Sand)	CTO
34	Tinsukia	DIG/R of 2022-29 Stone Mining Contract Area	CTO
35	Tinsukia	Doomdooma River Mining Contract Area for Sand No DD/3	CTO
36	Lakhimpur	Subansiri River Ordinary Clay Mining Permit Area	CTO
37	Lakhimpur	No 2 Chenimora Kongkur Gaon Ordinary Clay MPA (Plot-L)	CTO
38	Lakhimpur	Dhunaban Gaon Ordinary Clay MPA (Plot-E)	CTO

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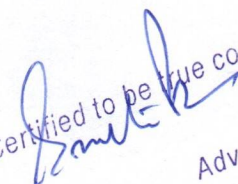
39	Morigaon	Boha Sand Mining Permit Area (Rev.Portion) on Kopili River Bed	CTO
40	Barpeta	M/S NKD-B-15 Nichuka Mining Contract Area	CTO
41	Goalpara	Domoni River Sand Mahal Pt-II	CTO
42	Dhemaji	LIKABALI SAND AND GRAVEL MINING CONTRACT AREA	CTO
43	Kokrajhar	M/S Garumarachar Pt-II Sand, Gravel, Sand - Gravel And Small Size Boulder Mining	CTO
44	Lakhimpur	1.82 HA Dikrong River Bagan Nallah Sand & Gravel Mining Permit Area	CTO
45	Lakhimpur	No 2 Chenimora Kongkur Gaon Ordinary Clay MPA (Plot-K)	CTO
46	Udalguri	M/S SAND AND GRAVEL (STONE) MINING PERMIT AREA AT LOKAMPUR (PASNOI RIVER), P.P. LAND	CTO
47	Biswanath	M/S Jiabharali Sand Mahal No.4	CTO
48	Lakhimpur	RANGANADI SAND & GRAVEL MINING CONTRACT AREA	CTO
49	Sonitpur	M/S GABHARU RIVER MAHAL NO.1	CTO
50	Lakhimpur	NORTH DIKRONG SAND & GRAVEL MINING CONTRACT AREA (NON-FOREST LAND)	CTO
51	Hailakandi	M/S Katakhal Sand Mining Contract Unit -1 (C) (SAND)	CTO
52	Karimganj	GUMRAH STONE MINOR MINERAL UNIT NO. 2	CTO
53	Golaghat	Assam Mineral Development Corporation Ltd (Kanaighat Sand Mahal No 2/2)	CTO
54	Lakhimpur	M/S Bogoli Sand and Gravel Mining Contract Area	CTO
55	Dibrugarh	M/S Anupam Saikia	CTO
56	Dhubri	M/S Silbari Sand & Gravel Minor Mineral Unit	CTO

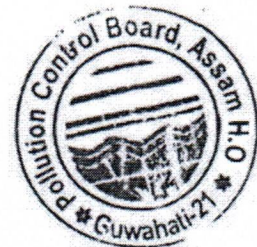
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57	Lakhimpur	BOGINADI GRAVEL MCA	CTO
58	Udalguri	M/S RANGAPANI S.S. MAHAL	CTO
59	Biswanath	M/s BUROI SAND AND GRAVEL MINING CONTRACT AREA NO.5	CTO
60	Biswanath	M/S BORGANG BOULDER, GRAVEL AND SAND MINING CONTRACT AREA NO.6	CTO
61	South Salmara Mankachar	M/S Kalo River Sand Minor Mineral Unit	CTO
62	Cachar	Chandighat Minor Mineral Unit (Stone & Sand)	CTO
63	Biswanath	M/S SAND AND GRAVEL MINING CONTRACT AREA ON TARAJULI RIVER	CTO
64	Hojai	JAMUNAMUKH Kopili Nodi Sand Permit Area Part-(A)	CTO
65	Morigaon	Nakhula Beat Sand Permit Area No. 2	CTO
66	Hojai	Jamunagaon Ordinary Sand Mining Permit Unit 2022-24 (Revenue portion)	CTO
67	Kamrup	M/s KW/19 GOHALKONA(2022-29) SAND GRAVEL MCA AT BOKO RIVER Gohalkana, Boko River, Kamrup, (Assam)-781123	CTO
68	Majuli	Borrow Area 4B Govt. Land Ordinary Clay/Silt Mining Permit Area	CCA
69	Cachar	KALAIN STONE MINOR MINERAL UNIT NO.1	CCA
70	Chirang	M/S Choraikhosra P.P. Land Sand & Stone Mining Area	CCA
71	Kokrajhar	M/S Champa Mohal No. 2	CCA
72	Udalguri	M/S NUNOI SAND & STONE MAHAL NO.1 (GITIBARI)	CCA
73	Sonitpur	M/S BELSIRI SAND & GRAVEL MAHAL NO.2	CCA
74	Cachar	Gumrah Stone Minor Mineral Unit No.1(A)	CCA

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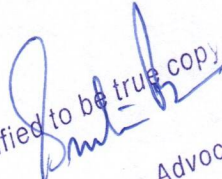
75	Cachar	Madhura River Minor Mineral Unit-1 (Sand)	CCA
76	Majuli	Borrow Area 4A Govt. Land Ordinary Clay/Silt Mining Permit Area	CCA
77	Dhubri	M/S SOULMARI SAND & GRAVEL MINOR MINERAL UNIT	CCA
78	Cachar	ARANG STONE MINOR MINERAL UNIT-I	CTO
79	West Karbi Anglong	Harmon Rongpi, Phung -Abi Borpani River Sand Contract Permit Area (area 1.00hec) in West Karbi Anglong, Assam	CTO
80	West Karbi Anglong	Sobailangso Borpani River Sand Contract Permit Area	CTO
81	Majuli	BORROW AREA 4 (BLOCK I) ORDINARY CLAY/SILT MINING PERMIT AREA AT BORALIMORA AT LUIT RIVER BED	CTO
82	Goalpara	Krishnai River and Mahal No. F (Dahikata)	CTE
83	Goalpara	Jinari River Sand Mahal (Dekri)	CTE
84	Goalpara	Krishnai River Sand Mahal No.4 (Govt. Khas Land)	CTE
85	Goalpara	NOKMAKUNDI DUDHNOI RIVER MCA	CTE
86	Goalpara	Dudhnai River Sand Mahal No.3 (1)	CTE
87	Goalpara	Krishnai Sand Mahal No.1	CTE
88	Goalpara	Pachim Dairong And Pub Jira Sand Mining Permit Area	CTE
89	Goalpara	Jinjiram River Sand Mahal (A)	CTE
90	Goalpara	Dudhnoi River Sand Mahal No. 3 (D)	CTE

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91	Goalpara	KRISHNAI RIVER SAND MAHAL (BETBARI)	CTE
92	Goalpara	BALBALA RIVER SAND MAHAL	CTE
93	Goalpara	Domoni River Sand No 1	CTE
94	Goalpara	Pachim Dairong & Pub Jira Krishnai River Sand Mahal No.7	CTE
95	Cachar	ARANG STONE MINOR MINERAL UNIT-I	CTE
96	Karimganj	Longai Sand Minor Minor Mineral 1 A and B	CTE
97	Goalpara	SIMLITOLA CHAR(PLOT NO.1) SILT MINING PERMIT AREA	CTE
98	Goalpara	SUNDARPUR NAMAPARA GOVT. KHAS LAND FOR ORDINARY CLAY MINING PERMIT AREA	CTE
99	Goalpara	GOVT. KHAS LAND FOR ORDINARY CLAY AREA AT SONAPUR LUPTASWAR	CTE
100	Dibrugarh	M/s. Sand Quarry	CTE
101	Dhubri	M/S Silbari Sand & Gravel Minor Mineral Unit	CTE
102	Lakhimpur	RANGANADI RIVER ORDINARY CLAY MINING PERMIT AREA	
103	Udalguri	M/S BELTOLA SAND & GRAVEL MAHAL (KULSI RIVER)	

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Stone Quarry:

SL no.	District	Application Name	Type
1	Karbi Anglong	Napani P.P. Land Stone Mining Permit Area	CTO
2	Karbi Anglong	Nopani P.P. Land Stone MCA	CTO
3	Karbi Anglong	Borjuri P.P. Land No. 3 Stone Mining Contract Area	CTO
4	Goalpara	Chitalmari Stone Quarry NO-II	CTE

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